

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 261 of 2013**

**Dated : 16<sup>th</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Maharashtra State Electricity Distribution  
Company Ltd.**

**..... Appellant(s)**

**Versus**

**Central Electricity Regulatory  
Commission & Anr.**

**..... Respondent(s)**

Counsel for the Appellant(s) : Mr. Suyash Mohan Guru for MSEDCL

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R.1  
Mr. M.G. Ramachandran for R-2

**ORDER**

The learned counsel for the Respondent submits that despite the stay application having been dismissed by this Tribunal, the amount which is liable to be paid has not been paid. With regard to that, the learned counsel for the Appellant seeks some time for getting instructions.

Post the matter on **23.01.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**